

In the absence of statutory price control it is for the manufacturers to fix prices of their products. Government have licensed sufficient capacity and built up production capability of various makes of two-wheelers generating a situation in the market where two-wheelers are likely to be easily available at competitive prices in near future.

Malpractices by the Flame Centre Indane gas agency.

1164. SHRI D. HEERACHAND: Will the Minister of PETROLEUM be pleased to state:

(a) whether Government have received any complaint about malpractices indulged in by the Flame Centre Indane' Cooking Gas Agency, Patel Nagar, New Delhi for the supply of refills of cooking gas; and

(b) if so, what action Government propose to take against the agency?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) No, Sir.

(b) Does not arise.

Work out telephone lines in U.P.

1165. [Transferred to the 14th August, 1985.]

1166. DR. MOHD. HASHIM KIDWAI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of worn out telephone lines in U.P. as on the 1st June, 1985; and

(b) if so, by when these are proposed to be replaced?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) 8010 is the number of worn out telephone lines in Uttar Pradesh as on 1-6-1985.

(b) Out of the above-mentioned lines, 7350 lines have been planned to be replaced progressively during 7th Plan period. Remaining 660 lines will be replaced in due course.

Allotment of Diesel, Kerosene and Petrol to various States

1167. DR. MOHD. HASHIM KIDWAI: Will the Minister of PETROLEUM be pleased to state:

(a) the details of diesel, kerosene oil, petrol allotted to various States during the years 1983-84 and 1984-85; and

(b) the criteria for the allotment thereof to each State?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) AND (b) Diesel and petrol are available on free sale basis and no allocation of these products is made to the States/Union Territories.

Allocation of kerosene to States/Union Territories is made by allowing 5 per cent growth over the allocation made during the corresponding period of the previous year on a 4-month block basis.

A statement showing kerosene allocation made to various States and Union Territories during the years 1983-84 and 1984-85 is attached. (See below)

State ment

Kerosene allocations made to States/Union Territories during 1983-84 and 1984-85

(Figures in tonnes)

Sl. No.	Name of State/Union Territory	Allocations	
		1983-84	1984-85
1	Andhra Pradesh	396,070	418,150
2	Arunachal Pradesh	6,150	6,430

Sl. No.	Name of State/Union Territory	Allocations	
		1983-84	1984-85
3	Andaman and Nicobar	2,100	2,090
4	Assam	165,600	174,460
5	Bihar	280,010	306,120
6	Chandigarh	13,610	14,828
7	Dadra and N. Haveli	1,900	2,090
8	Delhi	161,187	166,220
9	Gujarat	514,300	546,500
10	Goa, Daman and Diu	20,300	21,410
11	Haryana	103,534	114,270
12	Himachal Pradesh	22,890	24,810
13	Jammu & Kashmir	43,080	48,230
14	Karnataka	295,300	314,050
15	Kerala	162,400	176,130
16	Madhya Pradesh	239,720	263,720
17	Maharashtra	990,386	1041,640
18	Manipur	14,250	15,040
19	Maghalaya	10,090	10,520
20	Mizoram	3,920	4,200
21	Nagaland	6,220	6,990
22	Orissa	93,770	102,700
23	Punjab	211,940	225,060
24	Pondicherry	9,530	10,440
25	Rajasthan	162,170	179,000
26	Sikkim	4,700	5,140
27	Tamil Nadu	439,645	466,420
28	Tripura	13,950	15,390
29	Uttar Pradesh	593,760	655,220
30	West Bengal	484,370	540,300
31	Lakshadweep	360	610
TOTAL :		5,467,212	5,878,178